

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

## ORIGINAL APPLICATION NO.343 of 1992

DATE OF JUDGMENT: 30th April, 1992.

BETWEEN:

Mr. Vengala Panakalu

Applicant

AND

- The Chief Personnel Officer, South Central Railway, Secunderabad.
- The Deputy Chief Mechanical Engineer, Carriage Repair Shop, Tirupati.
- The Workshop Personnel Officer, Carriage Repair Shop, S.c.Railway, Tirupati.

Respondents

COUNSEL FOR THE APPLICANT: Mr. P. Venkateswarlu

COUNSEL FOR THE RESPONDENTS: Mr. N.V. Ramana, SC for Rlys.

CORAM:

Hon'ble Shri R.Balasubramanian, Member (Admn.)

Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.)

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JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

OA 343/92 is filed by Mr. V.Panakalu against the Chief Personnel Officer, South Central Railway, Secunderabad and 2 others with a prayer, (a) to set-aside the employment notice 1/91 in letter No.TR/P.Conf/Rec/Gr. 'D', dated 17.6.1991, and notice No.Tr/P. on/Rec/Gr.'D', dated 18.6.1991, and (b) to direct the respondents to appoint the applicant as skilled artisan in the pay scale of Rs. 950-1500 (RSRP) in Carriage Repair Shop, Tirupathi pursuant to the panel dated 21.3.1987 published by the Deputy Chief Mechanical Engineer in the trade of Fitters, Mechanists and allied trades and in the meanwhile direct the respondents to appoint the applicant in the post of Khalasi in the Artisan category out of the 40 vacancies notified in Employment Notice No.1/91 or in the alternative appoint him as Khalasi in the Diesel sheds of Guntakal Division in terms of the offer of alternative appointment issued by the Deputy Chief Mechanical Engineer, in his letter No.TR.P.563/DR/VOL.II, dated 15.4.1991 and later absorb him as skilled Artisan as and when the vacancies arise in the Carriage Repair Shop or elsewhere in the South Central Railway.

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2. Heard Mr. P. Venkateswarlu, learned counsel for the applicant and Mr. N. V. Ramana, learned Standing Counsel

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To

- The Chief Personnel Officer, S.C.Rly, Secunderabad.
- TheDeputy Chief Mechanical Engineer, Carriage Repair Shop, Tirupathi.
- 3. The Workshop Personnel Officer, Carriage Repair Shop, S C.Rly Tirupathi.
- 4. One copy to Mr. P.venkateswarlu, Advocate 1-10-20 Ashoknagar, Hyderabad.
- 5. One copy to Mr.N.V.Ramana, SC for Rlys, CAT.Hyd.
- 6. One spare copy.

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for the respondents. After hearing both the sides, our attention is drawn to the fact that this OA is covered by the Judgment dated 19.12.1991 in OA No.1034/1991. Hence, in this case also, we pass the same order as in the case of OA 1034/91 as follows:-

"We direct the respondents that as and when Group 'D' posts in the outsider's quota become available at Carriage Repair Shop, Tirupati or any where else in the Guntakal Division, the applicant should be considered first before considering any other case in the order of his rank in the empanelment for Group 'C' posts."

With the above directions, we dispose of this application at the admission stage itself with no order as to costs.

(Dictated in the open Court).

(R.BALASUBRAMANIAN).
Member(Admn.)

(T.CHANDRASEKHARA REDDY)

Member(Judl.)

Dated: 30th April, 1992.

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TYPED BY

CHECKED BY

CipaRed

APPROVED BY

THE HON'BLE MR.

V.C.

AND

THE HON BLE MR.R.BALASUBRAMANIAN (A)

AND

THE HON'BLE MR.T. CHANDRASEKHAR REDDY: MEMBER(JUDL)

AND

THE HON'BLE MR. C.J. ROY: MEMBER(JUDL)

Dated: 30- 4 -1992.

ORDER / JUDGMENT

R.A./C.A./M.A.No,

in

O.A.No. 343 92

T.A.No.

(W.P.No.

Admitted and interim directions issued

Disposed of with directions

Dismisged

Dismissed as withdrawn

Dismissed for Default.

M.A. drdered/Rejected.

No order as to coletannistrative Tribunal

HYDERABAD BENCH

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